

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2955**

**TO BE ANSWERED ON THE 26<sup>TH</sup> MARCH, 2025/ CHITRA 5, 1947 (SAKA)**

**INCREASING INSTANCES OF FALSE RAPE ALLEGATIONS**

**2955 DR. AJEET MADHAVRAO GOPCHADE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the current actions being implemented by the Ministry, in collaboration with the State Governments, regarding the increasing instances of false rape allegations, a concern highlighted by various Courts over time;**

**(b) whether Government plans to engage with State Governments, National and State Women Commissions, and other relevant parties, including public organizations, to propose appropriate amendments to related laws after thorough discussions, aimed at preventing the misuse of these laws designed to support and protect genuinely affected women; and**

**(c) if so, the details thereof and, if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI BANDI SANJAY KUMAR)**

**(a)to (c): 'Police, and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration, investigation of crime (including crime against women) and prosecuting the criminals through their law enforcement agencies.**

**Central Government is committed to effectively deal with the crimes against women. Adequate provisions have been made in the new criminal laws to effectively deal with the crime against women and children.**

**The offences against women and child have been given precedence over all other offences in the Bharatiya Nayaya Sanhita, 2023. Strict punishments upto death sentence have been provided for offences against women.**

**There are adequate punitive provisions within the new criminal laws to discourage filing of false cases. The Ministry of Home has also issued advisories to States/UTs to advise judicious application of laws so as to ensure that no innocent person is victimised.**

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